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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 15 of 1992

Date of Decision: 2.2.1994

Kirtan Lenka

Applicant (s)

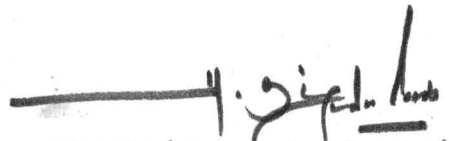
Versus

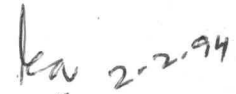
Union of India & Others

Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? No
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No

  
 MEMBER (ADMINISTRATIVE)  
 02 FEB 94

  
 VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 15 of 1992

Date of Decision: 2.2.1994

Kirtan Lenka Applicant

Versus

Union of India & Others Respondents

For the applicant

M/s. M.R. Panda,  
D.K. Pani  
S.P. Sahoo  
S.K. Sahoo  
G.R. Verma,  
Advocates

For the respondent(s) 1

Mr. Akhaya Mishra,  
Standing Counsel  
(Central)

For the respondent (s) 2

Mr. K.C. Mohanty,  
Govt. Advocate  
(Orissa)

C O R A M:

THE HONOURABLE MR. K.P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. K.P. ACHARYA, VICE-CHAIRMAN: In this application, a Member of the Indian Police Service, who is the petitioner in this case prays for a direction to the opposite parties to fix the scale of pay etc. deeming the petitioner to be a recruit of the year 1974 and 75 and/or 1976-77; and for a further direction to the opposite parties to include the applicant in the select list prepared for the years 1974-75 and 1975-76.

2. Shorn of unnecessary details it would suffice to say that the petitioner has made the aforesaid prayer which we cannot entertain, because the cause of action relates to the years 1974-75 and 1975-76. Law is well settled that we cannot take cognizance of any cause of action which is said

to have occurred prior to 1.11.1982. That apart, the case forming subject matter of Original Application No. 215 of 91 having been disposed of, further question of allowing the prayer of the petitioner in this case does not arise. Therefore the case is accordingly disposed of after hearing Mr. M.R. Panda learned counsel for the petitioner, Mr. K.C. Mohanty, learned Government Advocate for the State of Orissa and Mr. Akhaya Kumar Mishra, learned Standing Counsel appearing for the Central Government. No costs.

  
MEMBER (ADMINISTRATIVE)

02 FEB 94

  
2.2.94  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench Cuttack  
dated the 2.2.1994/ B.K. Sahoo